

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:89

ANSWERED ON:24.02.2016

Regulation of Courier Companies

Bhabhor Shri Jasvantsinh Sumanbhai;Khaire Shri Chandrakant Bhaurao

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Government has withdrawn a proposal to bring a central law to regulate private courier service;
- (b) if so, the reasons therefor;
- (c) whether Government proposes to bring new legislation in this regard;
- (d) if so, the details thereof; and
- (e) if not, the mechanism in place to regulate these companies?

Answer

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY
(SHRI RAVI SHANKAR PRASAD)

- (a) Yes, Madam.
- (b) The Indian Post Office (Amendment) Bill was withdrawn by the Department in October, 2008 reckoning with the feedback from the stakeholders.
- (c) No proposal is under consideration to bring a new legislation in this regard.
- (d) Does not arise in view of (c) above.
- (e) The Department of Posts does not regulate these companies.
